

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

22
For Order

CP (IB) No. 829/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30TH AUGUST, 2018, 10:30 A.M.

Name of the Company	Bard Roy Infotech Pvt. Ltd. -Vs- KND Engineering Technologies Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

202. *Arunima Lala, Adv.*
Soumali Basu, Adv. *Operational Creditor.* *Arunima*
30/08/2018

ORDER

Ld. Counsel for petitioner is present.

This is an application filed by the Operational Creditor against Corporate Debtor namely KND Engineering Technologies Ltd. Vide order in CP(IB)No.455/KB/2018, CIRP process has been ordered to be initiated against the same Corporate Debtor. Therefore, this application is not maintainable under Section 11 of the Insolvency and Bankruptcy Code, 2016. Therefore, the application is dismissed with a liberty to the Operational Creditor to file its claim, if any, before the Interim Resolution Professional / Resolution Professional in CP(IB)No.455/2018. Upon the said observation, this CP is dismissed.

Sd

(Jinan K.R.)
Member (J)